# GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

# LOK SABHA UNSTARRED QUESTION NO. 706

TO BE ANSWERED 25th JULY, 2023

## **COMPLAINTS REGARDING PM-KISAN SCHEME**

706. SHRI VIJAY KUMAR HANSDAK:

Will the Minister of Agriculture and Farmers Welfare कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government is aware about the several complaints in regards to Pradhan Mantri Kisan Samman Nidhi that the farmers are not getting their funds;
- (b) whether the Government is aware that some farmers are being told that their name have been dropped from the list in Jharkhand;
- (c) if so, then under which rule the names of such farmers were added and then excluded from the list; and
- (d) the details of the arrangements made by the Government for the names of such farmers to be included in the list again?

### **ANSWER**

#### MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a) to (d) Pradhan Mantri Kisan Samman Nidhi (PM-KISAN), one of the largest Central Sector Schemes, is being implemented to supplement financial needs of land holding farmers of the country, subject to certain exclusion criteria related to higher economic status. Under the Scheme, financial benefit of Rs 6000/- annually, in three equal installments, is transferred into the Aadhaar seeded bank accounts of farmers.

Under the PM-KISAN Scheme, the responsibility to identify the beneficiaries and upload their correct and verified data on PM-KISAN portal lies with the respective State/UT Government. Thereafter, these data go through various levels of verification and validation including Aadhaar/PFMS/Income Tax database. Subsequent to such verification and validation, the benefit of the Scheme is passed on to eligible beneficiaries directly into their Aadhaar seeded bank accounts through DBT.

Eligible farmers are enrolled and deceased/ineligible beneficiaries are removed by way of continuous verification and validation of the beneficiary's data. The States/UTs have been provided with the option to mark beneficiaries as ineligible to eligible and vice versa, after due verification. E-KYC of all the beneficiaries is also done to verify their status. If the payment of a farmer is held by the States due to any concern related to the eligibility criteria and later on when such concern is addressed, the farmer becomes eligible for receiving all payments due to him /her.

States/UTs are continuously pursued for necessary actions regarding smooth implementation of the scheme through regular correspondences and meetings. Handholding support to the States/UTs is also provided through weekly video conferences.

For the 13th Installment period, benefits under PM-KISAN scheme were disbursed to over 11.76 lakh farmers of Jharkhand, whose land details were seeded on PM-KISAN portal and whose bank accounts were DBT-enabled using Aadhaar payment bridge.

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